GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1694 ANSWERED ON:16.07.2009 ADULTERATION IN PETROL Chitthan Shri N.S.V.;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether most of the petrol pumps in Uttar Pradesh, Haryana, Punjab and Delhi are running on contract basis;

(b) If so, whether the Government are aware of the fact that despite all efforts adulteration in petrol and irregularity in measurement could not be checked and a large number of complaints of car-engines getting out of order due to adulterated petrol being received from the consumers;

(c) If so, whether the Government have worked out any scheme to initiate stringent action against those persons who are indulging in the adulteration of petrol; and

(d) If so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) In the states of Uttar Pradesh, Haryana, Punjab and Delhi, approximately 3 % of the Retail Outlets (ROs) belonging to Indian Oil Corporation Limited (IOC) and Bharat Petroleum Corporation Limited (BPCL), and approximately 1 % of ROs belonging to Hindustan Petroleum Corporation Limited (HPCL) are being run as Company-Owned-Company-Operated (COCO) RO through contract basis.

(b) Possibility of adulteration of petrol/ diesel by some unscrupulous elements cannot be ruled out due to huge price difference between petrol/diesel and various adulterants available in the market and the easy miscibility of these products with petrol/diesel. Public Sector Oil Marketing Companies (OMCs) have reported that there is no proven case of car-engines getting out of order due to adulterated petrol being sold to their customers. Contd…â€!.2

(c) & (d) OMCs undertake regular and surprise inspections of ROs and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in the first instance itself for serious malpractices like adulteration, tampering of seals, and unauthorized fittings/gears in dispensing units. In order to check adulteration, the Government has taken a number of additional initiatives, such as Automation of ROs, Third Party Certification of ROs, Monitoring of movement of Tank Trucks through Global Positioning System (GPS), Revision of MDG, introduction of Smart Card, etc.